

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1502/2006
(From the judgement and order dated 04/05/2005 in CWP No. 1858/2004 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

SHAKUNTLA DEVI Respondent(s)
(With appln(s) for c/delay in filing SLP)

WITH SLP(C) NO. 2759 of 2006
(With appln. for c/dely in filing SLP and stay and office report)
SLP(C) NO. 529 of 2008
(With prayer for interim relief)

Date: 07/07/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Manjit Singh, Adv.
Mr. Harikesh Singh, Adv.
Mr.T.V.George,Adv.

For Respondent(s) Ms.Shikha Roy Pabbi,Adv.
Mr.S.K. Pabbi, Adv.
Mr.Ajit Kumar, Adv.
Mr. S.K. Sabharwal,Adv.

Mr. Prem Malhotra, Adv.

Mr.Ashu Bhatia, Adv.
Mr.Ravi Pratap Singh, Adv.
Mr. Ajay Choudhary, Adv.

UPON hearing counsel the Court made the following
ORDER
Delay condoned.

After hearing learned counsel for the parties, the Court reserved
its judgment.

[Meenu Sethi]
A.R.-cum -P.S.

[Pushap Lata Bhardwaj]
Court Master